



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

THURSDAY, THE 3<sup>RD</sup> DAY OF SEPTEMBER 2026 / 12TH BHADRA, 1948

BAIL APPL. NO. 4798 OF 2026

CRIME NO.648/2026 OF Vadakara Police Station, Kozhikode

PETITIONER/ACCUSED NO.2:

KEERTHANA K C, AGED 30 YEARS  
D/O. RAJEEVAN, KANJIRAKYNNUMMAL HOUSE, MARUTHONKARA,  
THOTTILPALAM, NOW RESIDING AT KAKKUDUMBIL HOUSE,  
THANDORAPPARA. P. O, KAYANNA, PERAMBRA, KOZHIKODE  
DISTRICT, PIN - 673526

BY ADVS. SHRI.MAAROOF  
SMT.NAFIYA SHAHALA C.K.  
SRI.M.T.AFNAS

RESPONDENT/RESPONDENT:

STATE OF KERALA, THROUGH THE STATION HOUSE OFFICER  
VATAKARA POLICE STATION, KOZHIKODE DISTRICT  
REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH COURT OF  
KERALA, ERNAKULAM, PIN - 682031

SMT.ANEEDA BEEGUM, SR. PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
03.09.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**ORDER**

This application is filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (for short, BNSS), seeking regular bail.

2. The applicant is the accused No.2 in Crime No.648/2026 of Vatakara Police Station, Kozhikode District. The offence alleged is punishable under Section 22(b) read with Section 29 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (for short the NDPS Act).

3. The prosecution case, in short, is that the applicant along with the remaining accused conspired together for transportation and sale of narcotic drugs and in pursuance of the said conspiracy, at 02.00 hours on 28.06.2026, the accused No.1 was found in possession of 2.108 grams of MDMA in front of Rolex Oil Industries, Ice Plant road, Vatakara. The financial transactions in respect of the offence were done through the bank account of the applicant in contravention of the NDPS Act and thereby she committed the offence.

4. I have heard Adv. Maroof, the learned counsel for the applicant and Smt. Aneeda Beegum, the learned Senior Public



Prosecutor. Perused the case diary.

5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the present case. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, she is entitled to bail. On the other hand, the learned Senior Public Prosecutor submitted that the alleged incident occurred as a part of the intentional criminal acts of the applicant, and she is not entitled to bail at this stage.

6. The applicant was remanded to judicial custody on 11.07.2026. The investigation is almost over. The recovery has been effected. The applicant has no criminal antecedents. For these reasons, I do not find any reason to hold that the continued detention of the applicant is required for any purpose. Hence, the applicant is entitled to be released on bail.

In the result, the application is allowed on the following conditions: -

(i) The applicant shall be released on bail on executing a bond for Rs.1,00,000/- (Rupees One lakh only) with two solvent sureties for the like sum each to the satisfaction of the jurisdictional Magistrate/Court.



(ii) The applicant shall fully co-operate with the investigation.

(iii) The applicant shall appear before the investigating officer between 10.00 a.m and 11.00 a.m. every Saturday until further orders. She shall also appear before the investigating officer as and when required.

(iv) The applicant shall not commit any offence of a like nature while on bail.

(v) The applicant shall not attempt to contact any of the prosecution witnesses, directly or through any other person, or in any other way try to tamper with the evidence or influence any witnesses or other persons related to the investigation.

(vi) The applicant shall not leave the State of Kerala without the permission of the trial Court.

(vii) The application, if any, for deletion/modification of the bail conditions or cancellation of bail on the grounds of violating the bail conditions shall be filed at the jurisdictional court.

Sd/-

DR. KAUSER EDAPPAGATH

JUDGE

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**APPENDIX OF BAIL APPL. NO. 4798 OF 2026**

**PETITIONER ANNEXURES**

|                    |                                                                                                                                                |
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| <b>Annexure-I</b>  | THE TRUE COPY OF FIR DATED 28.06.2026 IN<br>CRIME NO. 648/2026 REGISTERED BY VATAKARA<br>POLICE STATION                                        |
| <b>Annexure-II</b> | THE TRUE COPY OF THE ORDER DATED<br>06.08.2026 IN CR.M.P:3/2026 PASSED BY THE<br>LEARNED COURT OF SPECIAL JUDGE (NDPS ACT<br>CASES) , VATAKARA |